

*Detailed Demands for Grants of Ministry of
Social Welfare for 1983-84*

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : On behalf of Shri P.K. Thungon, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Social Welfare for 1983-84. [Placed in Library. See No. LT-6465/83].

12.16 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

STATEMENTS OF FINAL REPLIES

SHRI A.C. DAS (Jaipur) : I beg to lay on the Table statements (Hindi and English versions) of final replies of Government to the recommendations contained in Chapter V and further information supplied by Government in respect of recommendations contained in other Chapters of the following Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (i) Sixteenth Action Taken Report on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Hindustan Shipyard Limited.
- (ii) Seventeenth Action Taken Report on the Ministry of Railways (Railway Board)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in South Central Railway and award of petty contracts, parcel-booking agencies and out-agencies to Scheduled Castes and Scheduled Tribes in South Central Railway.
- (iii) Eighteenth Action Taken Report on the Ministry of Railways (Railway Board)—Reservations for, and employment of, Scheduled Castes and Schedu.

led Tribes in Central Railway and award of petty contracts, parcel booking agencies and out—agencies to Scheduled Castes and Scheduled Tribes in Central Railway.

12.17 hrs

PUBLIC ACCOUNTS COMMITTEE

Hundred forty-Second Report

SHRI SATISH AGARWAL (Jaipur) : I beg to present the Hundred and Forty-second Report (Hindi and English versions) of the Public Accounts Committee on Receipts of Union Territory of Delhi—Sales Tax—Falsification of Document by a Dealer.

ESTIMATES COMMITTEE

Fifty-first and fifty Second Reports and Minutes

SHRI BANSI LAL (Bhiwani) : I beg to present the following Reports and Minutes (Hindi and English Versions) of the Estimates Committee :-

- (i) Fifty-first Report on the Ministry of Energy Department of Petroleum, and Minutes of the sittings of the Committee relating thereto.
- (ii) Fifty-second Report of the Ministry of Industry (Department of Industrial Development)—Industrial Policy productivity in Industry, and Minutes of the sittings of the Committee Relating thereto.

12.18 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

*Sixty-fifth and Sixty-ninth Reports
and Minutes*

SHRI MADHUSUDAN VAIRALE (Akola) : I beg to present the following

Reports and Minutes. (Hindi and English versions) of the Committee on Public Undertakings :-

- (i) Sixty-fifth Report on National Fertilizers Limited and Minutes of the sittings of the Committee relating thereto.
- (ii) Sixty-ninth Report on Action Taken by Government on the recommendations contained in the Forty-fourth Report of the Committee on Bharat Heavy Electricals Limited.

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported acquisition of fertile agricultural land of villages nearby Delhi at unreasonably low rate and its sale by DDA at excessively high price

SHRI RAJESH PILOT (Bharatpur) : I call the attention of the Minister of Works and Housing to the following matter of urgent public importance and request that he may make a statement thereon :

The reported acquisition of fertile agricultural land of villages near by Delhi at unreasonably low rate and its sale by Delhi Development Authority at excessively high price causing imbalance in prices of land and leading to great harassment to farmers by depriving them of their only source of livelihood.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Mr. Speaker Sir, The agricultural lands of Delhi villages are being acquired for the planned development of Delhi so as to meet the demand of growing population in the capital city Under the Master Plan, which was prepared in the late fifties and which came into effect from the 1st September, 1962, the

urbanisable area upto 1981 cover about 1,10,000 acres. The area was expected to accommodate a population of about 45 lakhs people by the year 1981, which figure was subsequently revised to about 53 lakhs by adopting higher density criteria. According to the census of India 1981, the present population of Delhi is estimated to be 62 lakhs which includes an urban population of above 58 lakhs. As per the population projection worked out by the DDA, the Urban population of Delhi is likely to be of the order of 122 lakhs by the year 2001.

With Delhi's population growing at a fast rate, it is incumbent on the Government to find ways and means of providing proper shelter and services for the increasing population.

Under the scheme of large-scale acquisition development and disposal of land in Delhi, the Delhi Administration acquires the land required by the DDA under the Land Acquisition Act and places them at the disposal of the DDA for development purposes. Under the Land Acquisition Act 1894, the amount of compensation is determined in accordance with the provisions of Sections 23 and 24 of the Act which inter alia provides that in determining the amount of compensation to be paid for the land acquired, the market value of the land on the date of publication of the notification U/S 4 of the Act is to be taken into consideration. Over and above, the compensation assessed, 15% is paid as solatium in view of the compulsory nature of acquisition. Besides, interest is also paid in the old cases @ 6% per annum from the date of expiry of three years of the notification U/S 4 till the date of tender of payment of compensation awarded by the Collector. However, with a view to mitigate the hardship, the farmers whose lands are acquired, the Ministry of Rural Development has already introduced the Land Acquisition (Amendment) Bill 1982 in this Sabha on the 30th April 1982. It has already been provided in the Bill that the rate of solatium may be increased from 15% to 30%, and the rates of interest payable on the excess compensation awarded by the Court and on the compensation in cases where possession of the land is taken before payment of compensation are proposed to be